these scheduled drugs/medicines are fixed by National Pharmaceutical Pricing Authority (NPPA) under the provisions of the said Order.

(b) and (c) No one is authorized to sell any scheduled drugs/formulations at a price higher than the price fixed by the NPPA. In case, a company is found selling the scheduled drugs/formulations at a price higher than the prices fixed by NPPA, appropriate action is initiated against them by NPPA under para 13 of the DPCO, 1995 read with Essential Commodities Act, 1955 for recovery of the overcharged amount.

Based on detection of overcharging cases since its inception and till 31st October, 2012, NPPA has issued demand notices in 885 cases involving an amount of Rs.2577.28 crore (overcharging alongwith interest) for selling the medicines at a price higher than the prices fixed under DPCO, 1995. Out of which, Rs.232.52 crore has been realized till 31.10.2012 leaving a balance of Rs.2344.76 crore to be realized. Out of Rs.2344.76 crore, an amount of Rs.2260.80 crore is under litigation and pending in various courts, Rs. 16.26 crore is pending for recovery with Collectors of various States and the balance of Rs.67.70 crore is under process. This is an on-going process.

Ragging incidents in Central Universities

- *33. SHRIMATI VASANTHI STANLEY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that the Banaras Hindu University (BHU) has suspended seven Indian Institute of Technology (IIT)- BHU students following a ragging complaint;
 - (b) if so, the details thereof;
- (c) the number of students suspended on this count from the Central Universities across the country, during the last two years; and
 - (d) the deterrent action taken against the erring students?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) and (b) According to the information furnished by Indian Institute of Technology (IIT)-BHU, the following action has been taken against seven students, who were involved in ragging—

- (i) suspended from attending classes and academic privilege for the current semester with immediate effect and their registrations in current semester stand cancelled. In case they are found indulging in any misconduct, they will be liable for more stringent punishment.
- (ii) suspended from the hostel facility forthwith for the current semester.
- (iii) imposed penalty of Rs. 5,000/- (Five Thousand only) to each, to be deposited within ten days.
- (iv) debarred from privileges of campus interview.
- (c) and (d) Out of the 40 Central Universities under the Ministry, the Banaras Hindu University (BHU), Tripura University and Visvabharati have reported cases of ragging in the last two years. BHU has rusticated 3 students for one year and suspended 10 students found involved in ragging. Tripura University and Visvabharati suspended 5 and 2 students respectively. The other action taken by these Universities against the erring students include, amongst others, expelling or suspension from hostel for a certain period, debarring from academic privileges for a certain period, debarring the erring students from taking admission in any course or academic programme of the University.

Availability of basic infrastructure in schools

- *34. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:
- (a) whether it is a fact that many schools in the country do not have basic infrastructure, including drinking water and toilets;
- (b) whether the Supreme Court has given any direction to the Central Government in this regard;
 - (c) if so, the details thereof;
- (d) whether Government has taken any action to provide basic infrastructure in schools; and
 - (e) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI M.M. PALLAM RAJU): (a) As per District Information System for Education (DISE) data